


TRIPURA GAZETTE

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PART--I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA
FINANCE DEPARTMENT
(TAXES & EXCISE)

No.F.1-11(91)-TAX/GST/2021(Part-VI)

Dated, Agartala the 04 / 01 / 2022.

Notification No. 20/2021-State Tax (Rate)

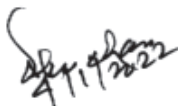
In exercise of the powers conferred by sub-sections (1) of section 11 of the Tripura State Goods and Services Tax Act, 2017 (Tripura Act No. 9 of 2017), the State Government, on the recommendations of the Council, hereby makes the following amendments in the notification of the Government of Tripura in the Finance Department, No. 21/2018-State Tax (Rate), dated the 26th July, 2018, published in the Tripura Gazette, Extraordinary Issue, *vide* number 455, dated the 26th July, 2018, namely :-

In the said notification, in the TABLE, -

- (i) against S. No. 4, for the entry in column (2), the entry "4414" shall be substituted;
- (ii) against S. No. 29, for the entry in column (2), the entry "7419 80" shall be substituted;

2. This notification shall come into force on the 1st day of January, 2022.

By order of the Governor,



(Akinchan Sarkar, TCS-SSG)
Additional Secretary
Government of Tripura
Finance Department